

(घ) भ्रमी मामले की जांच जारी है।

(ङ) प्रश्न ही नहीं उठता।

मजूरी बांडों की सिफारिशों की क्रियान्विति

3185. श्री मधु लिमये :

श्री कामेश्वर सिंह :

श्री रवि राय :

श्री एस० एम० जोशी :

श्री सखीरा :

क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मजूरी बांडों को क्रियान्वित करने के लिये राज्य सरकारों को कोई परिपत्र भेजा है;

(ख) यदि हां, तो मुख्य सिफारिशों का व्यौरा क्या है और क्या कानूनी तरीके सुझाये गये हैं; और

(ग) इसी प्रकार औद्योगिक न्यायाधिकरणों तथा श्रम न्यायालयों के निर्णयों को क्रियान्वित करने के लिये केन्द्रीय सरकार ने क्या सुझाव दिये हैं ?

श्रम और पुनर्वास मंत्री (श्री हाथी) :

(क) जब कभी मजूरी बांड की रिपोर्ट स्वीकार की जाती है और यदि संबंधित उद्योग औद्योगिक विवाद अधिनियम, 1947 के प्रयोजन के लिये राज्य सरकार के क्षेत्रधिकार में हां, तो ऐसी प्रार्थनायें राज्य सरकारों से की जाती हैं।

(ख) मजूरी बांडों की सिफारिशों की घोषणा सरकारों निर्णयों के साथ की जाती है। सिफारिशों में कोई सांविधिक शक्ति नहीं है और इनकी क्रियान्विति अनुनय तथा परामर्श से कराई जाती है।

(ग) राज्य सरकारों से यह प्रार्थना की गई है कि वे पंचाटों और समझौतों की क्रियान्विति के लिये अपनी क्रियान्विति संबंधी मशीनरी को तेज करें।

Smuggling of Liquor

3186. Shri Yajna Datt Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether it has come to the notice of Government that due to reduction of liquor prices in Haryana, the smuggling of liquor into the Union Territory of Delhi has increased;

(b) the steps Government propose to take to check this; and

(c) whether there is any proposal to reduce the liquor prices in Delhi also?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Government of Haryana have reduced the rates of liquor with effect from 1st April, 1967, but no case of smuggling from Haryana into Union Territory of Delhi has come to notice so far.

(b) Does not arise.

(c) There is no such proposal at present.

Delhi-Himachal Pradesh Joint Services Cadres

3187. Shri Yajna Datt Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal to separate the joint service cadres between Delhi Himachal Pradesh; and

(b) the number of central cadre officers in both the States?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) The Delhi, Himachal Pradesh and Andaman and Nicobar Islands Civil Service is a Central Civil Service and the Delhi, Himachal Pradesh and Andaman and Nicobar Islands Police Service is a Central Police Service. The number of officers of these Services working under the Delhi Administration and the Govern-

ment of Himachal Pradesh is as follows:

Delhi Administration	68
Government of Himachal Pradesh	50

Rehabilitation Industries Corporation

- 3188. Shri Jyotirmoy Basu:**
Shri K. Haldar:
Shri Bhagaban Das:
Shri E. K. Nayanar:
Shri K. Ramani:
Shri P. Gopalan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the total number of refugees who have been provided employment by the Rehabilitation Industries Corporation (i) run and owned industries (ii) and its assisted industries;

(b) the value of total unsold stock of finished goods produced by R.I.C. (as at 31st March, 1967);

(c) the value thereof in textiles;

(d) the total loss incurred by R.I.C. during the last 6 years; and

(e) the number of co-operatives that have been organised during the last one year?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):

(a) As on 31st March, 1967.

- (i) about 2,551 displaced persons from East Pakistan were employed in the industrial units owned and run by the Rehabilitation Industries Corporation;
- (ii) 2,450 displaced persons from East Pakistan were employed in the industrial units which have been assisted with loans by the Rehabilitation Industries Corporation; and
- (iii) about 585 displaced persons were employed in Industrial units given accommodation on Industrial Estates built by

the Rehabilitation Industries Corporation.

(b) and (c). The information is being collected and will be laid on the Table.

(d) The cumulative losses incurred by R.I.C. from 1961-62 to 1965-66 aggregate to Rs. 41,09,082.41. Information on the loss incurred in 1966-67 is being collected and will be placed on the Table.

(e) Two Powerloom Co-operative Societies have been organised by the Rehabilitation Industries Corporation and they have been registered in 1966.

Calcutta Telephones

- 3189. Shri Jyotirmoy Basu:**
Shri K. Haldar:
Shri Bhagaban Das:
Shri K. Ramani:
Shri E. K. Nayanar:
Shri P. Gopalan:

Will the Minister of Communications be pleased to state:

(a) whether Government's attention has been drawn to the news published recently in "Jugantar", a Calcutta Daily alleging gross mismanagement of Calcutta Telephones; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):

(a) Yes Sir.

(b) Complaints have been received against the quality of service rendered to the subscribers and over-charging in telephone bills. Action is being continuously taken to improve the service. The capacity of the various exchanges is being augmented and this will reduce the existing congestion in traffic which gave rise to most of the complaints made in the news item. Mechanisation of billing has also been given effect to. This has resulted in a considerable fall in the number of complaints relating to telephone bills.